Supplementary Cause List-1 Sr. No. 3

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

Bail App No. 77/2020 CrlM No. 433/2020 CrlM No. 432/2020 CrlM No. 431/2020

Hilal Rather through his wife

.....Applicant (s)

Through: - Mr. Pranav Kohli, Advocate (on Video Call from residence in Jammu)

V/s

Union of India through CBI Jammu

....Non-applicant (s)

Through: - Mrs. Monika Kohli, Advocate (on Video Call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER 05.06.2020

Notice.

Mrs. Monika Kohli, Advocate waives notice on behalf of the respondent. She seeks some time to file objections in the bail application. Time is granted.

Let the objections be filed positively by or before the next date of hearing.

List again on 19.06.2020.

(RAJNESH OSWAL)

JUDGE

Jammu 05.06.2020 (Muneesh)